

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 07

IA No. 259/JPR/2019

IA No. 364/JPR/2019

IA No. 414/JPR/2019

IA No. 372/JPR/2023

IB No. 707(PB)2018

Under Section 7 of IBC, 2016

**In the matter of:**

M/s Indus Container Lines Pvt. Ltd. .... Financial Creditor/Applicant

**Versus**

Jadoun International Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Ashish Saksena, Adv.  
Naman Maheshwari, Adv.

For the Respondent : Aakash Sharma, Adv.  
Amol Vyas, Adv.  
Aman Pareek, Adv.

**ORDER**

**IA No. 259/JPR/2019, IA No. 364/JPR/2019, IA No. 414/JPR/2019**

Heard Mr. Ashish Saksena, Adv. appearing on behalf of the SRA. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent. List these IAs for further consideration on 28.05.2024.

**IA No. 372/JPR/2023**

Heard Mr. Naman Maheshwari, Adv. appearing on behalf of the Applicant. Mr. Aakash Sharma, Adv. appearing on behalf of the Respondent submits that reply has been filed. Pleadings are complete in this IA. Learned counsel for both

Sd/-

Sd/-

the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. List the IA on 28.05.2024.

List the matter on 28.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 22, 2024